



KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
TENTH SESSION

**THE BENGALURU METROPOLITAN LAND TRANSPORT AUTHORITY
(AMENDMENT) BILL, 2026
(LA Bill No. 27 of 2026)**

A Bill further to amend the Bengaluru Metropolitan Land Transport Authority Act, 2022.

Whereas it is expedient further to amend the Bengaluru Metropolitan Land Transport Authority Act, 2022 (Karnataka Act 06 of 2023) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy seventh year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Bengaluru Metropolitan Land Transport Authority (Amendment) Act, 2026.

(2) It shall come into force at once.

2. Amendment of section 19.- In the Bengaluru Metropolitan Land Transport Authority Act, 2022 (Karnataka Act 06 of 2023) in section 19, after sub-section (4) the following shall be inserted, namely;-

“(5) Notwithstanding anything contained in this Act, in case of all projects initiated during the period commencing from the date of commencement of the Bengaluru Metropolitan Land Transport Authority Act, 2022 (Karnataka Act 06 of 2023) and ending immediately before the date of notification of the Bengaluru Metropolitan Land Transport Authority Rules, 2026, all the decisions taken, plans prepared, operations undertaken and proceedings pending in relation to such projects shall be deemed to have been taken, prepared, undertaken or instituted, as the case may be, under this Act.”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Bengaluru Metropolitan Land Transport Authority Act, 2022 (Karnataka Act 06 of 2023) to ensure continuity in administrative decision making in view of the imminent and pressing need to decongest traffic and address the mounting mobility challenges in Bengaluru.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure at this stage.

D. K. SHIVAKUMAR
CHIEF MINISTER

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE BENGALURU METROPOLITAN LAND TRANSPORT
AUTHORITY ACT, 2022
(KARNATAKA ACT 06 OF 2023)

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19. Power to approve major Urban Transport projects.- (1) The Authority shall have power to approve all major Urban Transport projects proposed for or in the Urban Mobility Region to be developed by the Urban Transport Agencies, Infrastructure Development Agencies and Traffic Management Agencies or any other agencies under the State Government or any local Government agency, from the perspective of consistency with the Comprehensive Mobility Plan and in a time bound manner as specified in the regulations.

(2) No authority, agency, department under the State Government shall initiate any public, private or public-private partnership project concerning Urban Mobility without obtaining prior approval of the Authority. The Approval of the Authority shall be necessary to seek any financial assistance from the State Government including the regular budgetary allocations, any external aided funding as well as the Central Government sponsored funding.

(3) Upon receipt of request under sub-section (1) for approval of any project, the Authority shall undertake such inquiry as required and may grant or reject such request as specified under regulations: Provided that, the Authority shall have the power to issue certain conditions while granting approval to a request.

(4) In case any person or authority does anything contrary to the decision given under sub-section (3) or in the absence of the approval of the Authority, the Authority shall direct such agencies to pull down, demolish or remove any development undertaken contrary to such decision or approval and such agencies shall recover the cost of such pulling down, demolition or removal from the person or the authority concerned.

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